

Central Electricity Regulatory Commission
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No. Eco 2A/2009-CERC

New Delhi

November 11, 2009

NOTIFICATION

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005 (as amended from time to time) on *Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees*, the Central Electricity Regulatory Commission notifies the following rates **for the purpose of payment**.

I: Annual Escalation Rates applicable for the purpose of payment as per the Power Purchase Agreement for the period between 1.10.2009 and 31.03.2010

S.No	Description	Annual Escalation Rates for Payment
1	Escalation rate for domestic coal	0.00%
2	Escalation rate for domestic gas	0.00%
3	Escalation rates for different escalable sub-components of energy charge for plants based on imported coal	
3.1	Escalation Rate for imported coal	-65.92%
3.2	Escalation Rate for transportation of imported coal	12.73%
3.3	Escalation Rate for inland handling of imported coal	-1.46%
4	Escalation rates for inland transportation charges for coal	
4.1	Upto 100 Km distance	11.70%
4.2	Upto 500 Km distance	11.76%
4.3	Upto 1000 Km distance	11.77%
4.4	Upto 2000 Km distance	11.76%
4.5	Beyond 2000 Km distance	11.77%
5	Escalation rates for inland transportation charges for gas	-8.66%
6	Escalation rates for different escalable sub-components of energy charge for plants based on imported gas	
6.1	Escalation Rate for imported gas	-82.18%
6.2	Escalation Rate for transportation of imported gas	12.73%
6.3	Escalation Rate for inland handling of imported gas	-1.46%
7	Inflation rate to be applied to indexed capacity charge component.	-1.46%
8	Inflation rate to be applied to indexed energy charge component in cases of captive fuel source	-4.79%

Sd/-
(Alok Kumar)
Secretary